

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA No. 49/95 : Date of order 14.2.95

Kishan Chand Sharma : Applicant

V/s

Union of India & Others : Respondents.

Mr. B.C. Jain : Counsel for the applicant.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicant Kishan Chand Sharma has in this application u/s 19 of the Administrative Tribunals Act, 1985, prayed for a direction to prepare a fresh panel including his name in that panel and to promote or appoint him to the post of Driver-cum-Mechanic. He has also prayed for providing at least one promotion in service to <sup>the</sup> cleaners including the applicant.

2. We have heard the learned counsel for the applicant and have perused the records.

3. The learned counsel for the applicant, during the course of arguments, has drawn our attention to the representation made by the applicant in regard to his grievance to the concerned authority vide Annexure A-6 dated 25.7.94. It has been stated by the learned counsel for the applicant that this representation has not been decided and it is still pending consideration. In view of this position, we dispose of this OA at the stage of admission with a direction to the respondents to decide the applicant's representation, at Annexure A-6 dated 25.7.94 within a period of one month from the date of receipt of a copy of this order. The

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respondents shall decide the representation on merits through a speaking order. However, the applicant shall be at liberty to file a fresh OA, if he is aggrieved by any decision taken by the respondents on his representation.

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(O.P. SHARMA)  
MEMBER(A)

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(GOPAL KRISHNA)  
MEMBER(J)